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Date: 08/12/2025

(2024) 12 KL CK 0031 High Court Of Kerala

Case No: M.A.C.A No. 250 Of 2019

Rugmini APPELLANT Vs

Jolly RESPONDENT

Date of Decision: Dec. 6, 2024

Hon'ble Judges: Johnson John, J

Bench: Single Bench

Advocate: V.A.Johnson, Sebastian Varghese

Final Decision: Allowed

Judgement

Particulars,"Compensation

awarded Â Â Â Â

by Â Â Â the

Tribunal (Rs.)","Additional amount

granted by this Court

(Rs.)

Loss of earnings,"15,000/-","13,500/-

Pain and sufferings,"20,000/-","15,000/-

Loss of amenities,"10,000/-","5,000/-

Treatment

expenses", NIL, "47, 627/-

Total enhanced compensation,,"81,127/-